

(8)

8.9.2000 Mr. S.K. Jain, Proxy Counsel to
Mr. Arvind Bhardwaj, Counsel for the applicant

At the request of the learned
Counsel for the applicant, adjourned
to 10-11-2000.


(N.P. NAWANI)
Adm. Member


(B.S. RAIKOTE)
Vice Chairman

10-11-2000 None is appearing for the applicant.
Even on the earlier occasions, applicant's
Counsel was not appearing to prosecute this
applicant regularly. However, we give
him one more chance. This is an application
of the year 1998 and it is still at
the stage of admission.

To give the applicant one more
chance post on 10-1-2001.

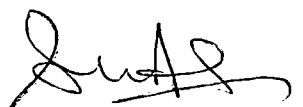

(N. P. NAWANI)
ADMINISTRATIVE MEMBER


(B. S. RAIKOTE)
Vice Chairman

10.1.2001 None present for the applicant.

On perusal of the order sheets it appears that on
23.7.2000, 21.7.2000 and 10.11.2000 none appeared for the
applicant and even on 8.9.2000 Mr S.K. Jain appeared as
proxy to Mr. Arvind Bhardwaj. On 10.11.2000, one chance was
given to the applicant so that somebody on behalf of the
applicant may appear for defending his case. As none appeared
for the applicant on so many dates, it appears that the applicant
has lost interest in this OA. Therefore, this OA is dismissed in
default and for non prosecution.


GOPAL SINGH
ADMINISTRATIVE MEMBER


S. K. Agarwal
Member* (Judicial)

Copy sent
to Applicant
Sole 7275
at 10/1/2001